

ITEM NO.17

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 61/2022

BAUWA @ ANUJ

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 24-08-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Sandeep Kumar Jha, AOR
Mr Harsh Pratap Shahi, Adv.

For Respondent(s)

Mr. Adarsh Upadhyay, AOR
Mr Aman Pathak, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Sole respondent is duly represented.

Original records have not been received from the High Court and Trial Court despite requisitions being issued on 15.2.2022 and 9.6.2022 respectively. As such, D.O. shall be issued to the Registrar General of the concerned High Court for ensuring that the original records are dispatched at the earliest, but not later than six weeks of the receipt of the D.O.

List on 28.9.2022.

AVANI PAL SINGH
Registrar